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**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

CP No.241/2004
In
OA No.2564/2000

New Delhi this the 3rd day of November, 2004.

HON'BLE MR. V.K. MAJOTRA, VICE-CHAIRMAN (A)
HON'BLE MR. SHANKER RAJU, MEMBER (J)

Subhi Ram Malik,
S/o Shri Dalip Singh,
R/o Village & Post Office, Jawan,
Tehsil Ballgarh,
Distt. Faridabad (Haryana)

-Applicant

(By Advocate Shri S.P. Chadha)

-Versus-

1. Dr. Mangla Rai,
Director General,
Indian Council of Agricultural Research,
Krishi Bhawan,
New Delhi.
2. Dr. S. Nagarajan,
Director,
Indian Agricultural Research Institute,
Pusa,
New Delhi-12

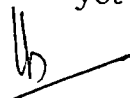
-Respondents

(By Advocate Shri Satish Kumar)

ORDER (ORAL)

Mr. V.K. Majotra, Vice-Chairman (A)

Learned counsel of applicant has pointed out that Tribunal's orders dated 26.8.2003 by which OA-2564/2000 was disposed of has been upheld by the Hon'ble High Court vide its orders dated 23.4.2004 in WP (C) No.3368-69/2004 (Annexure C-II). He further pointed that although more than six months' period has elapsed since the High Court passed the orders, respondents have yet not complied with directions of this Court.



2. Learned counsel of respondents stated that respondents are resorting to further legal proceedings against orders of the Hon'ble High Court. Be that as it may, to a suggestion that respondents should implement directions of this Court, High Court having upheld them, by obtaining a Bank guarantee from the applicant and subject to the outcome of the further legal proceedings if any within a reasonable period, learned counsel of respondents has agreed to implementation of directions of this Court within a period of three weeks as stated above. Ordered accordingly.

3. C.P. is dropped. Applicant shall have liberty to revive these proceedings on remaining aggrieved. Notices are discharged.

S. Raju

**(SHANKER RAJU)
MEMBER (J)**

V. K. Majotra

**(V.K. MAJOTRA)
VICE-CHAIRMAN (A)**

3.11.04

cc.